

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:960

ANSWERED ON:15.11.2010

NATIONAL LAND RECORDS MODERNISATION PROGRAMME

Viswanathan Shri P.

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the National Land Records Modernisation Programme (NLRMP) is underway;
- (b) if so, the details thereof alongwith the estimated cost of the project;
- (c) the names of the States which are so far computerized their land records and its features thereof;
- (d) the time by which the land records of those States which are so far not computerised; and
- (e) the steps taken/proposed to be taken by the Union Government for the computerisation of land records?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) & (b): Yes, Sir. The Centrally-sponsored National Land Records Modernization Programme is being administered by the Department of Land Resources (DoLR), Ministry of Rural Development since 2008-09. The activities being supported under the Programme, inter alia, include computerization of the records of rights (RoRs), digitization of maps, survey/resurvey using modern technology including aerial photogrammetry, High Resolution Satellite Imagery (HRSI), computerization of registration, connectivity amongst the land records and registration offices, land records management centres at tehsil/taluk/circle/block level and training & capacity building of the concerned officials and functionaries.

The activities under the programme are to converge in the district and district is the unit of implementation. All the districts in the country are expected to be covered by the end of the 12th Plan.

Since inception of the programme in 2008-09 to 2010-11 (as on 30-09-2010), funds to the tune of Rs.466.63 crore have been released towards Central share to 26 States/UTs and 156 districts have been covered.

The capital cost of the project (total of both Central and State shares has been estimated to be Rs.5656.00 crore.

(c) & (d): The DoLR was administering the Centrally-sponsored Scheme of Computerization of Land Records (CLR) up to 2007-08. However, the scheme has been merged with the NLRMP during 2008-09. As per the physical progress received under that scheme, the States/UTs of Andhra Pradesh, Arunachal Pradesh, Chhattisgarh, Gujarat, Goa, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Mizoram, Orissa, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttar Pradesh, Uttarakhand, West Bengal, A & N Islands, D & N Haveli, Delhi and Puducherry have completed computerization of their land records, i.e., data entry of Record of Rights (RoRs). In other States/UTs the work of computerization of land records is in progress. However, it is not possible to indicate any definite time-frame for its completion.

(e): Computerization of land records is an important component of the NLRMP. Accordingly, funds are being provided to the States/UTs, inter alia, for data entry/re-entry/data conversion, digitization of maps etc. under the programme.